

districts/area is primarily the responsibility of the State Government concerned. The Central Government supplements their efforts to the extent possible.

Norms for Registration of Small Industrial Units

4455. SHRI PARASRAM BHARDWAJ: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have recently laid down any new norms for registration of small industrial units; and

(b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P.J. KURIEN) (a) No, Sir.

(b) Does not arise.

Findings of Research Team of International Commission on Peace and Food

4456. SHRI R. SURENDER REDDY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) whether the research team of the International Commission on Peace and Food has come to the conclusion that a minimum of 100 million new jobs are needed by the year 2000 in the unorganised sector to achieve full employment and eradicate poverty as reported in the Economic Times dated November 19, 1991;

(b) if so, the other findings of the team;

(c) whether the Government have examined these recommendations; and

(d) if so, the steps being taken to implement them?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) to (d). Yes, Sir. The International Commission on Peace and Food is an international non-Governmental organisation headed by Dr. M.S. Swaminathan. The said report has been presented in a seminar organised by Dr. V. Kurien, Chairman, Institute of Rural Management (IRMA), Anand, in November 1991. The findings of the team are in the form of a strategy statement which emphasises that there is potential to increase employment with emphasis on higher productivity, income through extension of irrigation and Green Revolution to areas not hitherto covered and having enough potential, waste land development, and diversification of agriculture to other productive activities like horticulture, aquaculture, sericulture, and agroprocessing, etc. The thrust areas for agriculture during the Eighth Plan, which is under formulation, adequately deals with the above aspects.

Funds for Public Sector Undertakings

4457. SHRI R. SURENDER REDDY: Will the PRIME MINISTER be pleased to state:

(a) whether the Government may not be able to provide any additional fund for the Public Sector during the Eighth Five Plan;

(b) if so, whether the Government have also taken a decision that no public sector undertaking would expand in the Eighth Five Year Plan period;

(c) if so, the main reasons thereof;

(d) whether the Public Sector Undertakings have been urged to make profits;

(e) whether the Government propose to consider the public undertakings which incurred losses as sick; and

(f) if so, how many public sector undertakings have so far made profits?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI P.K. THUNGON) (a) No, Sir. Government have not decided that it may not be able to provide additional fund for Public Sector and the Eighth Five Year Plan is under finalisation.

(b) Does not arise.

(c) Does not arise.

(d) Yes, Sir.

(e) No, Sir. As per the provisions of the Sick Industrial Companies (Special Provisions) Act, 1985, sickness has been defined as "sick industrial company" means an industry (being a company registered for not less than seven years) which has, at the end of any financial year accumulated losses equal to, or exceeding its entire net worth, and has also suffered cash losses in such financial year, and the financial year immediately preceding such financial year. Only those enterprises which could be classified under the above definition shall be considered as sick as per the above Act.

(f) 131 Central Public Sector Enterprises have made profits during 1989-90, upto which period only the information is available.

Demands of Sangharsh Samiti Mumbai

4458. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have examined the demands of the Seva Vetan (Gratuity) Sangharsh Samiti, Mumbai (Bombay) forwarded to them by the Ministry of Personnel, Public Grievances and Pensions, New Delhi on the August 1, 1991;

(b) if so, the demand made by the Sangharsh Samiti; and

(c) the action taken/proposed by the Government in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) No representation containing the demands of the Seva Vetan (Gratuity) Sangharsh Samiti, Mumbai (Bombay) has been received in the Ministry of Labour.

(b) and (c). Do not arise.

Review of Drug Policy

4459. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have appointed a Committee of Secretaries to review the Drug Policy;

(b) if so, the constitution of the Committee and its terms of reference;

(c) whether the Committee has since submitted its report;

(d) if so, the recommendations/suggestions made by the Committee; and

(e) if not, the time by when the report is likely to be submitted?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (e). The Government had constituted a Standing Committee to consider all matters connected with the review of Drugs (Prices Control) Order 1987 and the representations made on various policy issues concerning DPCO, 1987 including inclusion/exclusion of drugs in the Scheduled categories. The Committee comprised of Secretary (C&PC) as